

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

STARRED QUESTION NO:139

ANSWERED ON:30.11.2011

FAKE PILOTS

Anuragi Shri Ghansyam ;Gandhi Shri Feroze Varun

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of commercial pilots flying with fake licence apprehended during each of the last three years and the current year, airline-wise;

(b) the action taken so far, case-wise; and

(c) the steps taken by the Government to ensure that such incidents do not take place in future?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAW)

(a)to(c): A statement is laid on the Table of the House.

Statement referred to in the parts (a) to (c) of the Lok Sabha Starred Question No. 139 for 30.11.2011 regarding 'Fake Pilots'.

(a)&(b): Licences of 15 pilots have been suspended by Directorate General of Civil Aviation (DGCA) on the basis of scrutiny of records done by DGCA in 2011. The examination history of all 1704 Airlines Transport Pilot Licence (ATPL) holders was scrutinized and six candidates were found not to have passed all the examination papers required for issue of ATPL and obtained licences by submitting fake mark-sheets. The ATPL licences of six pilots have been placed under suspension. First Information Reports (FIRs) have been registered with the Delhi Police Crime Branch who, in turn, have taken action. Further, the examination history in respect of 6331 Commercial Pilot Licence (CPL) holders was also scrutinized and 9 candidates were found not to have passed the required examination papers. Of these, nine licences were issued which have been suspended and FIR registered with the Delhi Police Crime Branch who have, in turn, taken legal action. DGCA does not maintain airline wise data of pilots. In all, 19 pilots including middlemen and DGCA officials have been arrested by police and investigations are going on satisfactorily.

(c): The Government had constituted an Expert Committee to look in the current system of examination and licensing of pilots and make recommendations to make the system secure, credible and efficient and in line with modern and best practices. The Committee has finalized its report and submitted the same to the Government. The Details of the recomm- endations of the Committee are annexed. Directorate General of Civil Aviation (DGCA) has been asked to implement the recommendations of the Committee. The existing procedures in the Licensing Directorate of DGCA have been strictly enforced. Result of DGCA examination submitted by the candidates are cross-verified with the master result sheet from Central Examination Organisation available with the Directorate of Licensing and in case of non- availability of the result sheet, the papers are required to be sent to Central Examination Organisation for verification. Before conversion of foreign licences into Indian licences, the licences are verified from the concerned regulatory authority of the State issuing the foreign licence.